and to identify inadequacies lapses if any in this regard;

—to make recommendations with regard to preventive measures as well as arrangements for dealing with such emergencies in future.

Excess payment made by N.P.C.C.

- 2181. SHRI M. A. BABY: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether it is a fact that a case of excess payment to a private contractor at Chamera Unit of NPCC Limited under the approval of the then Executive Director (Northern Region) of NPCC was registered with CBI for necessary inquiry and investigations; if so, what are the details thereof; and
- (b) whether it is a fact that the above mentioned Executive Director (Norltierr Region) of NPCC .Limited was subse quently appointed as Chairman and Managing Director of NPCC Limited in October, 1990 by Government; and if so, why such an appointment made during the pendency of the said inquiry against the officer?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) No, Sir.

(b) The issue of appointment during pendency of inquiry doss not arise.

Tender submitted by N.P.C.C.

- 2182. SHRI M. A. BABY: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether it is a fact that the Corporate Office of N.P.C.C. Limited prepared a tender for construction of

- Tonghabadra Barrage in Andhra Pradesh and sent it to its Company's Hyderabad Office for submission on 2nd December, 1991;
- (b) whether it is a fact that the said ender was not submitted in time to the Department as a result of wiiich N.P.C.C. failed to bag this work of nearly Rs. 25.0 crores; and
- (c) what are the facts and details behind the late submiss'on of the said sender by N.P.C.C. and whether any iction was taken against the officials responsible for this delay in submission of he said tender?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) and (c) The thsn Deputy General Manager incharge of Hyderabad Office of N.P.C.C. on reportedly receiving a threatening call sent the tender by registered post a shortwiiile before the opening of the tenders on the due date. Preliminary investigations did not hold him responsible for the delay in submission of the tender.

Awarding of Sub-contrzscfs by N.P.P.C,

- 2183. SHRI M. A. BABY: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether it is a fact that N.P.C.C. Limited floated in 1990 limited tenders to sub-contract works worth Rs. 2.5 crores as its Mahakali Irrigation Projects, Nepal instead of giving the tender in Dpen press; if so, the details thereof:
- (b) whether it is a fact that the lowest bid received by N.P.C.C. against the above tender was 5 per cent less than the estimated rates of N.P.C.C. but

(d) No. Sir.

However. However, conditions regarding mobilisation aqvance, machinery advance and escalation formula were revised.

ignoring the lowest bid, N. P. C. C. awarded the work of 15 per cent above the lowest rates to two contractors; if so, the reasons for rejecting the lowest bid the difference in total amounts between the lowest bid and the rates at which the contracts were awarded;

- (c) whether it is also a fact that during the negot'ation stage of *the* said sub contract, the original tenders amount of Rs. 2.5 crores was raised to Rs. 4.68 crores and original tender conditions were modified to offer financial concessions to only two of the five bidders; if so, the details thereof; and
- (d) whether Government have set up an Enquiry Commission in this regard, f so, the find ngs of the Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP MENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON):

(a) Based on pre-qualincation of contractors made out of the applications received on open advertisement, NPCC invited offers from the pre-qualified contractors for works of Manakali Irrigation Project, Nepal, estimated to cost Rs. 5.45 crores:

- (b) Yes, Sir. The NPCC did net accept the lowest bid which was 5 per cent below the estimated amount, because in addition to other things, the party did not agree to give deposit-Bank Guarantee for an amount equivalent to 10 per cent of the tendered amount as stipulated in the terms and conditions of the tender document. The works were awarded *to* the two next higher parties at the negotiated amount of 10 per cent above the estimated cost;
- (c) No. Sir. There was no change in the original tendered amount of Rs. 5.45

Bungling in N.P.C.C.

2184. SHRI N. A. BABY: Will the M.nister of WATER RESOURCES be pleased to state:

- (a) whether it is a fact that the bungings in procurement of stores was deeded at Karbl Langpy Unit of NPCC Limited as a rfesult of which one Deputy jcncral Manager on NPCC was placed under suspension and an inquiry was ordered in the matter;
- (b) whether it is a fact that during the said inquiry, the present OMD of NPCC revoked within weeks of his joining as CMO, the suspension of the said Deputy General Manager and appointed him an Sector Incharge with enhanced financial and administrative power; if so, the details thereof; and
- (c) whether it is a fact that the said inquiry was completed early 1992 and charges of irregularities were proven against the said Deputy General Manager; if so, when was the inquiry completed and what was the punishment awarded to the said Deputy General Manager; and whether the punishment was commensurate to the nature of charges proved '.'

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) On receipt of the report of some irregularities irl procurement of stores at Karbi-Langpi Unit of N.P.C.C. in Assam, 'he then Deputy General Manager, Incharge of the Unit was placed under suspension in June, 1990.